

GOVERNMENT OF INDIA  
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 1220**  
TO BE ANSWERED ON: 16.12.2022

**REGULATION OF PERSONAL DATA**

**1220. SHRI NARAIN DASS GUPTA:**

Will the Minister of Electronics and Information Technology be pleased to state:

(a) whether Government has an active or proposed plan to work on regulation of personal data collected through non-digital means, non-personal data and personal data from which identifiable information has been removed;

(b) if so, the details thereof; and

(c) if not, how does Government plan to regulate data other than what is covered under digital personal data, as per Clause 4 of the Draft Personal Data Protection Bill (DPDPB), 2022?

**ANSWER**

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY  
(SHRI RAJEEV CHANDRASEKHAR)

(a) to (c): No, Sir. The Ministry of Electronics and Information Technology has prepared a draft Bill, titled the Digital Personal Data Protection Bill, 2022 covering digital personal data. It is undergoing extensive public consultation with various stakeholders.

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